

Order of 19.1.2000

Copy of order
may be given to
both the counsels.

21.1.2000

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both the counsels.~~
S.O. (S)

12. ORDER DATED 19.1.2000.

In this petition u/s.19 of the Administrative Tribunals Act, 1985, applicant has prayed for a direction to the Respondents of the applicant to regularise the services/on permanent basis in one of the Gr.D posts which have fallen vacant on the grounds mentioned in the O.A.

Respondents in their counter have opposed the prayer of applicant. At the time of hearing of the OA, it was submitted by learned Senior Standing Counsel that the applicant who had earlier been granted temporary status has been regularised in the post of Night watchman which is a Gr.D post w.e.f. 24.12.1999. Copy of the order dated 22.12.1999 has also been enclosed. Applicant has also joined the post of nightwatchman on 24.12.99 and the copy of the joining report has also been shown to me and the learned counsel for the petitioner. In this OA, applicant has prayed for regularisation against any of the Gr.D posts which are lying vacant and he has been regularised against a post of Gr.D night watchman. I have heard Mr. B.S. Tripathy, learned counsel for the petitioner and Mr. A.K. Bose, learned Senior Standing counsel appearing for the Respondents and have also perused the records. In view of the fact that the prayer made by the petitioner in this OA has already been granted to him by the Department and the applicant has already joined the regular Gr.D Post on 24.12.99, this original Application ^{infuriating} for having become and is therefore, accordingly disposed of. No costs.

J. S. Jim
vice-Chairman 2000